

# ELECTION COMMISSION OF INDIA

Nirvachan Sadan, Ashoka Road, New Delhi-110001.

Dated the 11th June, 2002  
Jyaistha 21, 1924(Saka)

## NOTIFICATION

No. 479/2002-PLN III. - Whereas, the term of office of Shri K.R.Narayanan, President of India, is due to expire, in terms of clause (1) of Article 56 of the Constitution, on the 24<sup>th</sup> day of July, 2002; and

Whereas, an election is due to be held, in terms of clause (1) of Article 62 of the Constitution, to fill the vacancy to be caused by the expiration of the term of office of the incumbent President before the expiration of term of his office; and

Whereas, under sub-section (3) of section 4 of the Presidential and Vice-Presidential Elections Act, 1952 (31 of 1952), the Election Commission of India is required to so appoint the dates for the election to fill the office of the President of India that the election will be completed at such time as will enable the President thereby elected to enter upon his office on the 25<sup>th</sup> day of July, 2002;

Now, therefore, in pursuance of sub-section (1) of section 4 of the said Act, the Election Commission hereby appoints, in respect of the said election: -

- a) the 25<sup>th</sup> June, 2002 (Tuesday), as the last date for making nominations;
- b) the 26<sup>th</sup> June, 2002 (Wednesday), as the date for the scrutiny of nominations;
- c) the 28<sup>th</sup> June, 2002 (Friday), as the last date for the withdrawal of candidatures; and
- d) the 15<sup>th</sup> July, 2002 (Monday), as the date on which a poll shall, if necessary, be taken.

By Order,

(Sharan Pal Singh)  
Secretary